

**THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH
(through web-based video conferencing platform)**

**Item No. 17
CP (IB) No. 314/Chd/Hry/2019**

**Under Section 9 of the Insolvency &
Bankruptcy Code, 2016**

In the matter of:-

Peppermint Clothing Private Limited ...Petitioner-Operational Creditor

Vs.

Vibgyor Retail Private Ltd. ...Respondent-Corporate Debtor

Present through Video Conferencing:

Mr. Karanveer Jindal, Advocate, proxy counsel for Mr. Vipul Sharma, Advocate for the petitioner-operational creditor. Respondent-corporate debtor has already proceeded *ex parte* vide order dated 31.01.2020.

Written submissions have been filed on behalf of the petitioner vide Diary No.00241/1 dated 06.10.2022. The same are taken on record.

A date is requested by learned proxy counsel for the petitioner on the ground that the arguing counsel is not available due to some medical exigency. Let the matter be listed on 02.12.2022 for arguments.

Sd/-
(Subrata Kumar Dash)
Member (Technical)

Sd/-
(Harnam Singh Thakur)
Member (Judicial)

November, 15 2022
SD